

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original APPLICATION NO. 205 OF 2006

Applicant(s) Sugandhi

Respondent(s) Usha

Advocate for
Applicant(s)

Mr. Y.K. Sharma

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p><u>11/9/06</u></p> <p>Mr. Y.K. Sharma (Adv. Counsel for the Applicant)</p> <p>Register Put up in Court for admission on <u>15/11/2006</u></p> <p><u>11/9/06</u> REGISTRAR C.A.T. JODHPUR</p>
	<p>15/11/2006</p> <p>Present : Mr. Y.K. Sharma, Advocate.</p> <p>Heard learned counsel for the applicant.</p> <p>Issue notice to the respondents regarding admission of this case. The case be listed on 29.11.2006, before the Registrar for completion of pleadings. Notices be sent through speed post / registered A.D.</p> <p><u>Shukla</u> <u>JK</u> (J.P. Shukla) (J.K. Kaushik) Adm. Member Judi. Member</p>
<p>Speed Post issued R/1 to 3 with OA R/1 to 10 to 1381 V/1 to 10 to 1383 to 18/9/06 JK Notice served R/2 & 3 awaited R/1 Reply not H.D.</p>	<p><u>29/11/2006</u></p> <p>None present for the Applicant. Mr. Sushil Trivedi - Counsel for Respndt. 1 has Learned Counsel for the respondent seeks six weeks time to file reply. List on 10/12/2006 for directions.</p> <p><u>JK</u> Registrar</p>

10.01.2007

None present for the applicant.

Mr. Salil Trivedi, Counsel for respondents.

List the case on 06.02.2007.

✓
(V.P.KAMALAMMA)

Registrar

06.02.2007

None present for the applicant.

Mr. Punit Bohra, Advocate brief holder for

Mr. Salil Trivedi, Counsel for the respondents.

Reply has been filed on 11.01.2007.

List the case before the Bench for

further orders on 26.02.2007.

✓
(V.P.KAMALAMMA)

Registrar

Reply filed
on 8/1/07

Reply filed
on 11/1/07

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APPLICATION NO.....OF.....

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No.205/2006

Date of order: 26.02.2007

Mr. Y.K. Sharma, counsel for applicant.
Mr. Punit Bohra, proxy counsel for
Mr. Salil Trivedi, counsel for respondents.

Learned counsel for the applicant seeks six weeks time to file rejoinder. Time as prayed for is granted. List the case on 09.05.2007 for admission.

Sharma
[Tarsem Lal]
Administrative Member

DR
[Dr. K.B.S. Rajan]
Judicial Member

9/5/07

Mr. B. Ushan, adv. brief holder
Mr. Y.K. Sharma, Counsel to applicant.
Mr. Salil Trivedi, Counsel to respondent.

Heard. The case is admitted subject to all just exceptions and put up in its turn for hearing.

Ershadur
R. R. BHANDARI

Adv. Member

Kul
KULDIP SINGH
Vice Chairman

As per
Learings
writtenly
Case listed
07/20/07
20/02/07

Rejoinder may

Not

24/02/07

OA No. 205/2006

Date of Order: 27.08.2009

Lawyers' strike continues. List this case
on 04.11.2009.

S. P. Singh S. M. Alam
(S. P. Singh) [Justice S. M. M. Alam]
Administrative Member Judicial Member

Rejunder
n.s.d
J/1
28/10

dk
4/11/10

Mr. Salil Trivedi, Counsel to respondent.

It is reported at Bar that Counsel
to applicant Mr. P. K. Sharma has passed away.

It appears that the party is not aware.
Thereon, issue notice to the party directly
so as to enable him to make an alternate
arrangement or otherwise. Post this matter on

06/11/2010.

V. R. Kapoor
V. R. KAPOOR
ADMN MEMBER

DR. K. B. SURESH
Judicial Member

Legal notice do
the application
on 20/10/2010
alongwith copy of
order dated 19/10/2010
at 11.11.09

APPLYING, 3rd/CC
considered
1/1
01/11/2010

APPLYING, 3rd/CC
SERVED
01/11/2010

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original

APPLICATION NO.....205.....OF 2006

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

O.A. No. 205/2006
Date of Order : 06.01.2010

None present for the applicant
Mr. Sali Trivedi, counsel for the respondents.

This Original Application was filed in the year 2006 following his retirement in 2005. He was earlier compulsorily retired in the year 2000 and thereafter compulsorily retirement was set aside and he was put up on duty. But the intervening period was treated as dies non and thereupon the applicant came to this Court.

It appears that the counsel for the applicant had passed away and the applicant has not made any alternate arrangements for his representation. Therefore, in the interest of justice the Tribunal has itself issued notice to the applicant, which has apparently served on him. But, even then he had not made any alternate arrangement for his representation. But, in case he would like to seek a further intervention, we have decided not to pass any order on merits, but dismiss this matter for non-prosecution and default. Therefore, the O.A. is dismissed in default. No order as to costs.

CJW
(V.K. KAPOOR)
MEMBER (A)

W.B.S
(Dr. K.B. SURESH)
MEMBER (J)

/SK/

10
10/12/08 2010
Chitrapur, 17/12/2010

दिनांक 17/12/2010 शुक्र
प्राप्ति दोषों के लिए विवरण दिया गया

दोष दोषों के लिए विवरण दिया गया।
दोष दोषों के लिए विवरण दिया गया।

R1C

dm 12)

दिनांक 17/12/2010 के अवस्थानुसार

दोष उपस्थिति में दिनांक 17/12/2010

के बाग-II व बाग-III का विवरण

असुख का अविकल्प
दोन्नीय प्रशासनिक अधिकरण
जोधपुर न्यायपरीठ, जोधपुर

(17/12/2010)

दिनांक 17/12/2010 के अवस्थानुसार दोष
दोषों के लिए विवरण दिया गया।

दिनांक 17/12/2010 के अवस्थानुसार दोष
दोषों के लिए विवरण दिया गया।